

Government of India
Ministry of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi – 110 011.

Policy Circular No.66(RE-08)/2004-2009

Dated 26th February, 2009

To
All Licensing Authorities;
All Commissioners of Customs;

Sub : Guidelines for import of Rough Blocks and Slabs of agglomerated / artificial stones for the year 2008-09.

- Attention is invited to Policy Circular No.34(RE-08)/2004-2009 dated 10.10.2008 on the subject mentioned above. Vide the Circular, licences for import of aforementioned items have been issued to eligible entities.

2. Representations have been received from the Association of eligible entities who received the licences for rough blocks/slabs of agglomerated/artificial stones stating that on account of slow down in the economy and real estate sector, demand for agglomerated/artificial stones has temporarily come down very significantly. Accordingly, Association has requested that for the said allotted quota, the licence holders may be provided an option to import either the items indicated in the licence or rough marble blocks/slabs as detailed in Policy Circular No.13 ((RE-08)/2004-2009 dated 30.6.2008.

3. The matter has been examined and the request of the Association has been agreed to by the competent authority. Accordingly, it is clarified that all licence holders of rough/ unprocessed blocks and slabs of agglomerated/artificial stones, issued to them as per provisions of Policy Circular No.34 dated 10.10.2008 are hereby given an option to either import rough marble blocks/slabs (Exim Code Nos. 25151100, 25151210, 25151220, 25151290 indicated in Schedule-1 (imports) of ITC (HS) Classifications of Export and Import Items, 2004-2009) or the items indicated in their licenses, i.e. artificial/agglomerated stones. The import of rough marble blocks/slabs under these licences, if any, shall be subject to all the conditions including floor prices, among others, as applicable on import of rough marble blocks/slabs notified by the Government. Eligible entities may approach the RA concerned for getting an endorsement to this effect made on their licences within a period of 15 days from date of issue of this Circular.

4. This issues with the approval of Competent Authority.

Sd/-
(O. P. Hisaria)
Joint Director General of Foreign Trade

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